

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

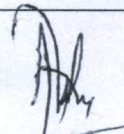
Appeal No. 493/KB/2017

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh  
2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09<sup>th</sup> January 2018, 10.30 A.M

Name of the Company	B & R Securities & Facilities Services Pvt.Ltd.-Vs-Registrar of Companies, W.B		
Under Section	252 (3)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. PATITA BABAN BISHWAL ARV } Behn  
2. AVIIS CHAUDHURI, ARV }

  
9/1/2018

ORDER

Ld. Counsel for the appellant has sought leave of the Court to file supplementary affidavit. Prayer is allowed. Supplementary affidavit filed is taken on record. Appealnt has also filed affidavit of service which may be taken on record. By our order dated 16/11/2017 ROC, West Bengal was directed to file details paragraphwise reply but till date no reply has been filed. ROC, West Bengal is directed to file details paragraphwise reply within 15 days and this order may be communicated to ROC for making compliance.

List it on 27/02/2018.



(Jinan K.R.)  
Member (J)



(V.P.Singh)  
Member (J)